NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.18/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SIGNATURE

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2016

NAME OF THE PARTIES:

M/s. MC Davar Holdings Pvt. Ltd.

V/s. M/s. Aurosagar Estates Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241 of the Companies Act, 2013.

S. No. NAME DESIGNATION 5.) Mr. Dinyar D. Madon-Serior Advocate allo Mr. Aditya M. Raut - Advocate ilb Respondents

MR. VIKRAM S. NANKANI, SR. ADV. A/W MR. ROHAN R. DESHPANDE 1/B MR. AJAY KUMAR

ORDER

C.P. No. 18/241/NCLT/MAH/2016

- 1. Ld Counsels / Senior Advocate representing the Petitioner and the Respondents respectively are present.
- 2. Leave is granted to the Petitioner to file an amended Petition. Naturally a copy to the other side. However, an undertaking is given by the Petitioner that the amended petition being ready hence a copy shall be handed over to the Respondent during the day.
- 3. The interim relief granted vide order dated 29.08.2016 is extended up-to the next date of hearing. Mes

C.P. No. 18/NCLT/MAH/2016

4. The Respondent can file a reply to the amended Petition by 13.10.2016

5. Next date of hearing is fixed on 19.10.2016

sd/-

Shri M.K. Shrawat

Member (Judicial)

Dated: 04.10.2016

0